

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 5**  
**(IB)-210(PB)/2024**

**IN THE MATTER OF:**

M/S. Indo Spirits  
Vs  
Popular Spirits LLP

.... Petitioner  
.... Respondent

**Order under Section 9 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 08.05.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HEARING THROUGH HYBRID MODE (PHYSICAL & VC)**

**PRESENT:**

For the Petitioner : Adv. Anand Shankar Jha, Adv. Sachin Mintri,  
Adv. Abhilekh Tiwari  
For the Respondent :

**ORDER**

Ld. Counsel appearing for the Operational Creditor states that the order dated 29.04.2024 is yet to be uploaded on DMS at the right place. Registry is directed to do the same appropriately.

At request, list the matter on **11.06.2024**.

**Sd/-**  
**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

**Sd/-**  
**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**

08.05.2024  
Lalit